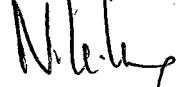


1./ 21.8.96.

Shri Prabhakar Tekariwal, the learned counsel for the applicant.

Heard Shri Tekariwal, the learned counsel for the applicant. The agitation in this OA is against recovery of penal/damage rent in regard to unauthorised occupation of Rly. quarter by the applicant. Shri Tekariwal brought to my notice that the recovery has already started from his pay w.e.f. July, 1996. The applicant has opportunity of representing against this recovery and order at Annexure A/4 to the competent authority. He must exhaust the departmental remedy available to him before coming to this Tribunal. At this stage the matter is not maintainable for admission. The OA is dismissed at the admission stage itself.

/CBS/


(N.K. Verma)
Member (A)